

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00204/2017

Dated Friday the 9th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Smt. Susila,
W/o. Late E. Loganathan,
New No. 126, II Perumal Koil Street,
Nallore Colony, Minjur Post,
Ponneri Taluk,
Tiruvvellore Dist. 601203.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town,
Chennai 600003.
2. The Chief Workshop Manager,
Loco Works, Ayanavaram,
Southern Railway,
Chennai 600023.Respondents

By Advocate Dr. D. Simon

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the Pension Payment Advise S.L. No. A0007357 and the letter no. LW/RTI/2016-17/111/03/6/131 of 14/15.012.2016 made by the respondent and to direct the respondent to extend family pension with effect from the date of death of her husband with all the attendant benefits with admissible interest and to make further order / orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Heard both sides. It is submitted that the applicant had made a representation on 26.11.2016 for family pension which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit stipulated by this Tribunal.
3. To meet the ends of justice and without going into the merits of the case, the respondents are directed to consider the representation of the applicant dt. 26.11.2016 at Annexure A3 in accordance with law and pass a reasoned and speaking order thereon within a period of 8 weeks from the date of receipt of a certified copy of this order.
4. OA is disposed of with the above direction.

**(B. Bhamathi)
Member(A)
09.02.2018**

SKSI